

(b) As a result of the schemes financed by the Central Government, the following bee colonies have been set up in West Bengal:

		1957-58
1955-56	1956-57 (upto 31st December 1957)	
30	281	129

The Khadi and Village Industries Commission which is concerned with the development of bee-keeping industry has allocated Rs. 57,900 for the development of this industry in West Bengal during 1958-59. The details of the scheme will be settled when expenditure sanction is issued during the year 1958-59.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF HINDUSTAN STEEL PRIVATE LIMITED

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): I beg to lay on the Table, under sub-section (1) of Section 639 of the Companies Act, 1956, a copy of the Annual Report of the Hindustan Steel Private Limited, along with the Audit Report for the year 1956-57. [Placed in Library. See No. LT.—612/58].

STATEMENT CORRECTING REPLY TO UNSTARRED QUESTION RE: KHADI AND AMBAR CHARKHA.

The Minister of Industry (Shri Manubhai Shah): I beg to lay on the Table a copy of the statement correcting the reply given on the 25th February, 1958, to Unstarred Question No. 510 by Shri J. M. Mohamed Imam regarding Khadi and Amber Charikha. [Placed in Library. See No. LT.—613/58].

STATEMENT CORRECTING REPLY TO UNSTARRED QUESTION RE: AMBAR CHARKHA PROGRAMME.

Shri Manubhai Shah: I beg to lay on the Table a copy of the statement correcting the reply given on the 10th March, 1958, to Unstarred Question No. 525 by Shri T. Subramanyam

regarding Ambar Charikha Programme. [Placed in Library. See No. LT.—614/58].

AUDITED ACCOUNTS OF EMPLOYEES' STATE INSURANCE CORPORATION, 1955-56.

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table, under Section 36 of the employees' State Insurance Act, 1948, a copy of the Audited Accounts of the employees' State Insurance Corporation for the year 1955-56. [Placed in Library. See No. LT.—615/58].

ANNUAL REPORT OF EMPLOYEES' STATE INSURANCE CORPORATION, 1956-57

Shri Abid Ali: I beg to lay on the Table under Section 36 of the Employees' State Insurance Act, 1948, a copy of the Annual Report of the Employees' State Insurance Corporation for the year 1956-57. [Placed in Library. See No. LT.—615/58].

Shri Morarka (Jhunjhunu): Sir I want to raise a point of Order here. The hon. Deputy Minister has just now laid on the Table of the House two Annual Reports of this Corporation, one for the year 1955-56 and another for the year 1956-57 under Section 36 of the Employees' State Insurance Act, 1948. If you look at this Section, it says that not only should the Annual Report be placed on the Table of the House, but also a Budget prepared by this Corporation and accepted by it should be placed on the Table of the House. Not only do they not place the reports every year on the Table of the House, but the Annual Budget is not at all placed. In the first instance, what is the use of placing a Report before this House which is three years old? The hon. Deputy Minister has today placed on the Table of the House a report for the year 1955-56. What is the use of having these reports and that also without the budget? Even if there is a budget, what is the use of that budget when it is two or three years old? It is a statutory obligation under the said Act and I want to know why these obliga-

[Shri Morarka]

tions are not carried out by the hon. Minister.

Shri Abid Ali: The Report for the year 1955-56 was placed on the Table earlier. What I have placed today is the Audited Accounts of the Employees' State Insurance Corporation for the year 1955-56. The second item that I have placed on the Table is the Annual Report for the year 1956-57. Audited Accounts will be placed on the Table when the auditor's report is received. With regard to the Budget, I will look into the matter and place a statement on the Table.

Shri Morarka: May I make one submission? What is the use in placing the audited statement of accounts for the year 1955-56 today in March 1958? I took some care to go through the papers laid on the Table and I did not find any budget having ever been placed on the Table. I could not find even the Annual Report being placed previously, as said here.

Mr. Speaker: So far as the first item is concerned, it is only the audited accounts that have been placed on the Table. The Report for 1955-56 has already been placed. Audited accounts naturally take some time to be placed on the Table.

I have always been pointing out to the Auditor-General and in the House to the hon. Minister in charge that audited accounts ought to be placed before the House as quickly as possible. I am sure all possible steps would be taken to avoid delay in future.

So far as report is concerned, I do not know if it is a condition for the laying of the report that the Budget also should be placed with it. Is it that one cannot be placed without the other?

Shri Morarka: No, Sir.

Mr. Speaker: Therefore no point of order arises because so far as the point of order is concerned, it relates

to the placing of the Report on the Table and that has been done.

Regarding the Budget, I feel that the Report has to be in respect of the earlier year, and the Budget for the future year. Therefore, a practice may be followed in future to furnish these budget so as to enable this House to come to a conclusion about the previous year and the Budget will give an inkling of what is to follow in the next year. The hon. Minister will consider that, but it does not arise out of the point of order. It is a point which has to be noticed by the Hon. Minister. He may look into it and see that hereafter the report is accompanied by the Budget and that both are placed together so that one may help the other.

Shri C. R. Pattabhi Raman (Kumbakonam): I find that it has to be published in the official gazette also. Section 36 is very clear about it. Section 35 deals with the Annual Report. Section 36 requires that the Audited Accounts and the Annual Report have to be published in the official gazette. They cannot be lagging behind. It is similar to the Companies Act requirements.

Shri Abid Ali: I have already said that I will look into the matter and place a statement before the House.

Mr. Speaker: It may also be stated why there has been delay and why nothing has been done so far.

NOTIFICATIONS ISSUED UNDER SEA CUSTOMS ACT

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to lay on the Table, under sub-section (4) of Section 43B of the Sea Customs Act, 1878, a copy of each of the following Notifications:—

- (1) G.S.R. No. 59, dated the 30th February, 1958, making certain amendment to the Customs Duties Drawback (Pipe and Cigarette Tobacco) Rules, 1957.